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ITEM NO.33

COURT NO.7

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29736/2011

(From the judgement and order dated 17/05/2010 in MA No.2942/2008 of The HIGH COURT OF M.P AT INDORE)

AKASH TR.FATHER & LEGAL GUARDIAN

Petitioner(s)

VERSUS

JOGINDER SINGH & ORS.

Respondent(s)

(OFFICE REPORT ON DEFAULT)

Date: 23/07/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
(IN CHAMBERS)

For Petitioner(s) Mr. Saurabh Trivedi,Adv.

For Respondent(s) Ms. Manjeet Chawla,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that respondents no.1 and 2 are proforma parties and were not represented either before the trial court or before the High Court. Learned counsel for the petitioner submits that he has instruction to seek leave of the Court for deletion of the names of respondents no.1 and 2 from the array of the parties. He submits that the application for deletion has not been filed for the reasons that the father of the petitioner is a daily-wager.

For the reasons submitted at Bar, the names of respondents no.1 and 2 are deleted from the array of the parties at the risk of the petitioner. Cause title be accordingly amended.

|(Mahabir Singh)
| Court Master

|(Indu Pokhriyal)
| Court Master